#### IN THE HIGH COURT OF KERALA AT ERNAKULAM

#### PRESENT

THE HONOURABLE MR. JUSTICE A. MUHAMED MUSTAQUE

&

# THE HONOURABLE MRS. JUSTICE SOPHY THOMAS

Wednesday, the  $17^{\text{th}}$  day of august 2022 / 26th sravana, 1944

#### OP (FC) NO. 394 OF 2022

AGAINST THE ORDER/JUDGMENT IN OP(OTHERS) 52/2022 OF FAMILY

#### COURT, CHAVARA

#### **PETITIONER:**

ANVARUDEEN, AGED 30 YEARS, SON OF MUHAMMED HUSSAIN, RESIDING AT NELLIKKATTIL VEETTIL, KUMIL P O, KOTTARAKKARA TALUK, KOLLAM,, PIN - 691 536

BY ADVS. MAJIDA.S AJIKHAN.M

#### **RESPONDENT:**

SABINA, AGED 24 YEARS, DAUGHTER OF ABDUL SAMAD, RESIDING AT EDAYILAVEETTIL PUTHEN VEEDU, KADAPPA, MYNAGAPPALLY VILLAGE, KOLLAM,, PIN - 691 008

BY ADVS. Suresh Kumar M.T. SHRI.R.RANJITH,SC,KOOVAPPADY GRAMA PANCH(SC-1498) SMITHA PHILIPOSE(K/592/2005) MANJUSHA K(K/000191/2018) SREELAKSHMI SABU(K/000200/2020)

THIS OP (FAMILY COURT) HAVING BEEN FINALLY HEARD ON 17.08.2022, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

# OP (FC) NOS. 394 & 395 OF 2022

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

## PRESENT

THE HONOURABLE MR. JUSTICE A. MUHAMED MUSTAQUE

&

THE HONOURABLE MRS. JUSTICE SOPHY THOMAS

WEDNESDAY, THE  $17^{\text{TH}}$  DAY OF AUGUST 2022 / 26TH SRAVANA, 1944

### OP (FC) NO. 395 OF 2022

AGAINST THE ORDER/JUDGMENT IN OP(OTHERS) 165/2022 OF FAMILY

#### COURT, CHAVARA

OP(OTHERS) 165/2022 OF FAMILY COURT, CHAVARA

#### **PETITIONER:**

ANVARUDEEN, AGED 30 YEARS, SON OF MUHAMMED HUSSAIN, RESIDING AT NELLIKKATTIL VEETTIL, KUMIL P O, KOTTARAKKARA TALUK, KOLLAM,, PIN - 691 536

BY ADVS. MAJIDA.S AJIKHAN.M

#### **RESPONDENT:**

SABINA, AGED 24 YEARS, DAUGHTER OF ABDUL SAMAD, RESIDING AT EDAYILAVEETTIL PUTHEN VEEDU, KADAPPA, MYNAGAPPALLY VILLAGE, KOLLAM,, PIN - 691 008

BY ADVS. Suresh Kumar M.T., SMITHA PHILIPOSE(K/592/2005) MANJUSHA K(K/000191/2018) SREELAKSHMI SABU(K/000200/2020) R.RENJITH(K/735/1999)

THIS OP (FAMILY COURT) HAVING BEEN FINALLY HEARD ON 17.08.2022, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

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# <u>J U D G M E N T</u>

# A. Muhamed Mustaque, J

These original petitions are filed at the instance of He is a muslim by faith. He married the the husband. respondent in accordance with the muslim religious rites and ceremonies. The case depicts a strained marital relationship. The petitioner appears to have initiated steps to pronounce Talaq. He has pronounced first and second Talaq. Before pronouncing irrevocable Talaq, he has been restrained by an order of temporary injunction by the Family Court. This order has been passed at the The wife also had filed an instance of the wife. application restraining him to conduct second marriage. That also has been allowed. These independent orders are challenged in these original petitions.

2. The Court have no role in restraining the parties invoking their personal law remedies. The Court should not forget the mandate of Article 25 of the Constitution of India, which not only allows one profess ..4..

religion but also to practice. In essence, if any orders are passed restraining one from acting in accordance with the personal belief and practice, that would amount to encroaching his constitutionally protected rights. No doubt, aggrieved can challenge any action emanates out of exercise of faith and practice; if it was not done in accordance with the personal law, belief and practice but that stage would arise only after the performance of the The jurisdiction of the Court is limited in these act. kinds of processes. The Family Court cannot restrain a person performing his act in accordance with the personal The act complained, invoking irrevocable invocation law. of Talaq yet to come into existence. It is only after the completion of the process and the procedure act qua the Talaq, it can be said that whether it was in accordance with the procedure as prescribed under the personal law or It is unfortunate before that exercise is being done not. he has been restrained from acting in accordance with the personal belief and practice. The right to marry more than one person at a time is prescribed under the personal If the law ensures such protection, it is not for law.

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the Court to decide that one person should not act in accordance with the personal conscious and belief in accordance with his religious practices. The Court has no role to restrain or regulate one's behavior or decision in accordance with the personal law guarantied. In the light of exercise of the husband in accordance with the personal law as above, we are of the view, the orders impugned are without any justification and jurisdiction. We set aside both the orders. We make it clear that at appropriate time, if Talaq is not exercised in accordance with the law, the respondent-wife can approach the competent Court to redress her grievances.

These original petitions are allowed. Both orders are set aside. No costs.

Sd/-A.MUHAMED MUSTAQUE JUDGE

> Sd/-SOPHY THOMAS JUDGE

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# OP (FC) NOS. 394 & 395 OF 2022

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# APPENDIX OF OP (FC) 394/2022

PETITIONER EXHIBITS

Exhibit P1 TRUE COPY OF THE ORDER IN I.A. NO.2/2022 IN O.P. (OTHERS) NO.52/2022 DATED 31.5.2022 OF THE FAMILY COURT, CHAVARA

# OP (FC) NOS. 394 & 395 OF 2022

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# APPENDIX OF OP (FC) 395/2022

PETITIONER EXHIBITS

Exhibit P1 TRUE COPY OF THE ORDER DATED 28.5.2022 IN I.A. NO.2/2022 IN O.P. (OTHERS) NO.165/2022 OF THE FAMILY COURT, CHAVARA